

HIGH COURT OF AUSTRALIA

The Commissioner of Police

Vs.

Tanos

(Dixon C.J.(1), Webb(1) and Taylor(2) JJ.)

11 March 1958

CATCHWORDS

Police Offences - Disorderly houses - Restaurant premises - Declaration of premises - Necessary factors - Ex parte order - Rescission granted - Appeal by police - "Allow" - "Allowance" - Owner or occupier of premises - Opportunity of being heard - Disorderly Houses Acts 1943 (N.S.W.), ss. 3 (1), 4 (1) - Disorderly Houses Regulations, reg. (1).

HEARING

Sydney, 1957, December 18, 19;
Melbourne, 1958, March 11. 11:3:1958

DECISION

Farrell v. Delaney [\(1952\) 52 SR \(NSW\) 236](#); 69 WN 260
Ex parte Gleeson [\(1907\) VLR 368](#)
Ex parte Gleeson; In re The Shanghai Club [\(1907\) VLR 463](#)
Ward v. Williams [\[1955\] HCA 4](#); [\(1955\) 92 CLR 496](#)
In re The Shanghai Club [\(1907\) VLR 463](#)
Cooper v. Wandsworth Board of Works [\[1863\] EngR 424](#); [\(1863\) 14 CB \(NS\) 180](#) [\(143 ER 414\)](#)
Boswel's Case [\[1572\] EngR 48](#)[\[1572\] EngR 48](#); ; [\(1583\) 6 Co Rep 48b](#) [\(77 ER 326\)](#)
Bonaker v. Evans [\[1850\] EngR 923](#); [\(1850\) 16 QB 162](#) [\(117 ER 840\)](#)
In re Hammersmith Rent-Charge [\[1849\] EngR 726](#); [\(1849\) 4 Ex 87](#) [\(154 ER 1136\)](#)
Delta Properties Pty. Ltd. v. Brisbane City Council [\[1955\] HCA 51](#); [\(1955\) 95 CLR 11](#)

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